

E. No. 233/19 & New No.936/19

07.09.2020

Jain Sweitamna Temples Paushal and Charitable Trust
Vs.
Mahesh Chand

File was not taken up on 05.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 02.06.2020.

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 07.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Manoj Singh, Ld. Counsel for the petitioner.
None for respondent.

Ld. Counsel for the petitioner submits that the petitioner does not wish to file rejoinder.

Record is perused.

By the aforementioned order of the Ld. District Judge dated 30.08.2020 r/w the Standard Operating Procedure dated 19.08.2020 approved by the Hon'ble High Court vide letter of the Ld. Registrar General bearing no. 417/RG/DHC/2020, it has been directed that for one month, recording of evidence should be through video conferencing and only in ex-parte and uncontested cases. No one is even present on behalf of the respondent.

In these circumstances, matter is adjourned for petitioner's evidence to 28.10.2020. Let advance copy of evidence by way of affidavit be supplied to the respondent atleast 5 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

-2-

At this stage, Mr. Nitin Kumar Gupta, Ld. Counsel for the respondent has appeared.

He has been apprised of the proceedings of the day and the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

E. No.236/19 & New No.937/19

07.09.2020

Jain Sweitamna Temples Paushal and Charitable Trust
Vs.
Rakesh Kumar Jain

File was not taken up on 05.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 02.06.2020.

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 07.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Manoj Singh, Ld. Counsel for the petitioner.
None for respondent.

Ld. Counsel for the petitioner submits that the petitioner does not wish to file rejoinder.

Record is perused.

By the aforementioned order of the Ld. District Judge dated 30.08.2020 r/w the Standard Operating Procedure dated 19.08.2020 approved by the Hon'ble High Court vide letter of the Ld. Registrar General bearing no. 417/RG/DHC/2020, it has been directed that for one month, recording of evidence should be through video conferencing and only in ex-parte and uncontested cases. No one is even present on behalf of the respondent.

In these circumstances, matter is adjourned for petitioner's evidence to 28.10.2020. Let advance copy of evidence by way of affidavit be supplied to the respondent atleast 5 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

-2-

At this stage, Mr. Nitin Kumar Gupta, Ld. Counsel for the respondent has appeared.

He has been apprised of the proceedings of the day and the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

E. No.235/19 & New No.938/19

07.09.2020

Jain Sweitamna Temples Paushal and Charitable Trust
Vs.
Kishan Gupta

File was not taken up on 05.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 02.06.2020.

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 07.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Manoj Singh, Ld. Counsel for the petitioner.
None for respondent.

Ld. Counsel for the petitioner submits that the petitioner does not wish to file rejoinder.

Record is perused.

By the aforementioned order of the Ld. District Judge dated 30.08.2020 r/w the Standard Operating Procedure dated 19.08.2020 approved by the Hon'ble High Court vide letter of the Ld. Registrar General bearing no. 417/RG/DHC/2020, it has been directed that for one month, recording of evidence should be through video conferencing and only in ex-parte and uncontested cases. No one is even present on behalf of the respondent.

In these circumstances, matter is adjourned for petitioner's evidence to 28.10.2020. Let advance copy of evidence by way of affidavit be supplied to the respondent atleast 5 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

At this stage, Mr. Nitin Kumar Gupta, Ld. Counsel for the respondent has appeared.

He has been apprised of the proceedings of the day and the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

E. No.237/19 & New No.939/19

07.09.2020

Jain Sweitamna Temples Paushal and Charitable Trust
Vs.
Prem Chand Jain

File was not taken up on 05.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 02.06.2020.

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 07.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Manoj Singh, Ld. Counsel for the petitioner.
None for respondent.

Ld. Counsel for the petitioner submits that the petitioner does not wish to file rejoinder.

Record is perused.

By the aforementioned order of the Ld. District Judge dated 30.08.2020 r/w the Standard Operating Procedure dated 19.08.2020 approved by the Hon'ble High Court vide letter of the Ld. Registrar General bearing no. 417/RG/DHC/2020, it has been directed that for one month, recording of evidence should be through video conferencing and only in ex-parte and uncontested cases. No one is even present on behalf of the respondent.

In these circumstances, matter is adjourned for petitioner's evidence to 28.10.2020. Let advance copy of evidence by way of affidavit be supplied to the respondent atleast 5 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

-2-

At this stage, Mr. Nitin Kumar Gupta, Ld. Counsel for the respondent has appeared.

He has been apprised of the proceedings of the day and the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

E. No.239/19 & New No.940/19

07.09.2020

Jain Sweitamna Temples Paushal and Charitable Trust
Vs.
Gian Chand Jain

File was not taken up on 05.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 02.06.2020.

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 07.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Manoj Singh, Ld. Counsel for the petitioner.
None for respondent.

Ld. Counsel for the petitioner submits that the petitioner does not wish to file rejoinder.

Record is perused.

By the aforementioned order of the Ld. District Judge dated 30.08.2020 r/w the Standard Operating Procedure dated 19.08.2020 approved by the Hon'ble High Court vide letter of the Ld. Registrar General bearing no. 417/RG/DHC/2020, it has been directed that for one month, recording of evidence should be through video conferencing and only in ex-parte and uncontested cases. No one is even present on behalf of the respondent.

In these circumstances, matter is adjourned for petitioner's evidence to 28.10.2020. Let advance copy of evidence by way of affidavit be supplied to the respondent atleast 5 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

-2-

At this stage, Mr. Nitin Kumar Gupta, Ld. Counsel for the respondent has appeared.

He has been apprised of the proceedings of the day and the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

E. No.238/19

New No.941/19

07.09.2020

Jain Sweitamna Temples Paushal and Charitable Trust

Vs.

Lata Jain

File was not taken up on 05.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 02.06.2020.

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 07.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Manoj Singh, Ld. Counsel for the petitioner.

None for the respondent.

Ld. Counsel for the petitioner submits that till date, written statement has not been filed and therefore, the right to file written statement should be closed.

Record is perused.

Summons were served upon the respondent on 17.02.2020. As per report of the Ahlmad, written statement has not been filed till date.

The right to file written statement is hereby closed.

Matter is adjourned for petitioner's evidence to 28.10.2020. Let advance copy of evidence by way of affidavit be supplied to the respondent atleast 5 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

At this stage, Mr. Nitin Kumar Gupta, Ld. Counsel for the respondent has appeared.

He has been apprised of the proceedings of the day and the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

E. No.234/19 & New No.942/19

07.09.2020

Jain Sweitamna Temples Paushal and Charitable Trust
Vs.
Avtar Singh

File was not taken up on 05.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 02.06.2020.

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 07.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Manoj Singh, Ld. Counsel for the petitioner.
None for respondent.

Ld. Counsel for the petitioner submits that the petitioner does not wish to file rejoinder.

Record is perused.

By the aforementioned order of the Ld. District Judge dated 30.08.2020 r/w the Standard Operating Procedure dated 19.08.2020 approved by the Hon'ble High Court vide letter of the Ld. Registrar General bearing no. 417/RG/DHC/2020, it has been directed that for one month, recording of evidence should be through video conferencing and only in ex-parte and uncontested cases. No one is even present on behalf of the respondent.

In these circumstances, matter is adjourned for petitioner's evidence to 28.10.2020. Let advance copy of evidence by way of affidavit be supplied to the respondent atleast 5 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

E. No.110/12

New No.78114/16

07.09.2020

Shanti Devi Vs. Ramji Lal Ram Swarup

File was not taken up on 05.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 02.06.2020.

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 07.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

By the aforementioned order of the Ld. District Judge dated 30.08.2020 r/w the Standard Operating Procedure dated 19.08.2020 approved by the Hon'ble High Court vide letter of the Ld. Registrar General bearing no. 417/RG/DHC/2020, it has been directed that for one month, recording of evidence should be through video conferencing and only in ex-parte and uncontested cases. No one is even present on behalf of the parties.

In these circumstances, matter is adjourned for respondent's evidence to 19.12.2020. Let advance copy of the evidence by way of affidavit be supplied to the petitioner atleast 5 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

E. No.892/14

New No.78750/16

07.09.2020

Mohd. Rafiq Vs. Gul Mohammad

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 07.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Mr. S.S. Nizami, Ld. Counsel for the respondent no. 12 alongwith Mr. Mohd. Saeed.

Ld. Counsel for respondent no. 12 prays for an adjournment on the ground that he has recently been engaged and wishes to file fresh vakalatnama.

Record is perused.

By the aforementioned order of the Ld. District Judge dated 30.08.2020 r/w the Standard Operating Procedure dated 19.08.2020 approved by the Hon'ble High Court vide letter of the Ld. Registrar General bearing no. 417/RG/DHC/2020, it has been directed that for one month, recording of evidence should be through video conferencing and only in ex-parte and uncontested cases. No one is even present on behalf of the petitioner.

In these circumstances, matter is adjourned for payment of costs and for respondent's evidence to 19.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

E. No.169/11

New No.79501/16

07.09.2020

M.K. Bhargava Vs. Sukhdev Raj Arora

File was not taken up on 05.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 02.06.2020.

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 07.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared today, matter is adjourned for furnishing medical documents/payment of costs and for arguments on application under Order 7 Rule 11 r/w Section 151 of Code of Civil Procedure to 18.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

At this stage, Mr. Sanjeev Sharma, Ld. Counsel for the petitioners has appeared.

He has been apprised of the proceedings of the day and the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

E. No.50/15

New No.78391/16

07.09.2020

Kanchan Gupta Vs. Tarun Kumar Asha Rani

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one is present today, matter is adjourned for arguments on application for leave to defend on 23.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

At this stage, Mr. Sunny Kumar, Ld. Counsel for the respondent has appeared. He has been apprised of the proceedings of the day and the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

E. No.167/18

New No.1013/18

07.09.2020

Surekha Singh Vs. Rajeev Verma

File was not taken up on 05.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 02.06.2020.

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 07.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, rejoinder has not been filed.

To come up for arguments on the point of Section 15(1) of the Delhi Rent Control Act on 11.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

E. No.66/19

New No.458/19

07.09.2020

Minder Kaur Vs. Sawhney Saree Emporium

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Mr. Amit Sanduja, Ld. Counsel for respondents no. 1 and 2.

Ld. Counsel for the respondents submits that respondent no. 2 has died on 03.8.2020.

Record is perused.

As per the report of the Ahlmad, report of service of summons under the Third Schedule upon respondent no. 3 by way of affixation at the address provided in the memo of parties has not been received back.

In view of the aforementioned submissions of the Ld. Counsel for the respondents, matter is adjourned to 16.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

DR. No.184/19

New No.1300/19

07.09.2020

CRI Ltd. Vs. Pran Nath Mehta

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 07.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Sandeep, Ld. Proxy Counsel for the petitioner.
None for the respondent.

As no one has appeared on behalf of the respondent, matter is adjourned for arguments on objections to 30.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

E. No.98/19

New No.570/19

07.09.2020

Jawahar Hans Vs. Arjun Dev

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Pramod Kumar Sigal, Ld. Counsel for the petitioner.
None for the respondent.

As no one has appeared on behalf of the respondent, matter is adjourned for arguments on application for leave to defend on 08.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

E. No.144/19

New No.735/19

07.09.2020

Raj Kumar Vs. Vijay Kumar

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Surender Mishra, Ld. Counsel for petitioner.
Mr. Manish Sharma, Ld. Counsel for respondent no. 1.
Mr. Vikas Sharma, Ld. Counsel for respondent no. 2.

Record is perused.

As per the report of Ahlmad, reply to the application for leave to defend has not been filed till date.

Let reply to the application be filed within two months from today after supplying advance copy to the respondents.

Let copy of the rejoinder, if any, be supplied to the petitioner atleast 15 days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 01.02.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

M. No.38/19

New No.555/19

07.09.2020

Bobby Kapur Vs. Santosh Kumar

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 07.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.
 None for respondent.
 None for applicant.

Record is perused.

As per the report of the Ahlmad, reply to the application for review of judgment has not been filed.

Let copy of the reply to the said application, if any, be supplied to the applicant atleast 15 days prior to the next date of hearing.

To come up for arguments on the aforesaid application on 02.02.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

E. No.247/19

New No.962/19

07.09.2020

Duli Chand Vs. Ram Pratap Aggarwal

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of Ahlmad, reply to the application for leave to defend has not been filed till date.

Let reply to the application be filed within two months from today after supplying advance copy to the respondent.

Let copy of the rejoinder, if any, be supplied to the petitioner atleast 15 days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 11.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

E. No.248/19

New No.963/19

07.09.2020

Duli Chand Vs. Jai Kishan

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Mr. Manmohan Swarup, Ld. Counsel for respondent.

Record is perused.

As per the report of Ahlmad, rejoinder to the reply to the application for leave to defend has not been filed till date.

Let copy of the rejoinder, if any, be supplied to the petitioner atleast 15 days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 11.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

At this stage, Mr. Sagar Gupta, Ld. Counsel for the petitioner has appeared.

He has been apprised of the proceedings of the day and the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020

E.No.76/20

New No.274/20

07.09.2020

Savitri Saini Vs. Manju Devi

E-file is received by way of assignment by the Ld. Senior Civil Judge by sending e-mail dated 07.09.2020. It be checked and registered.

Present : Ms. Renu, Ld. Counsel for the petitioner.

Record is perused.

On filing of PF, WhatsApp number, fax number and e-mail address of the respondent within two weeks from today, issue summons under the Third Schedule of the Delhi Rent Control Act for it to be served upon the respondent through WhatsApp, fax and e-mail.

The petitioner is directed to file hardcopy of the petition and accompanying documents within eight weeks from today.

To come up on 12.11.2020.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.09.2020